

**CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH**

O.A No. 669/2019

New Delhi, this the 26th day of February, 2019

**Hon'ble Sh. V. Ajay Kumar, Member (J)
Hon'ble Ms. Aradhana Johri, Member (A)**

Suman Proothi,
Aged about 56 years,
(PGT), Group 'B',
D/o. Suraj Prakash Chhabra,
R/o. A-1402, Amrapali Saffire,
Sector-45, Noida,
Uttar Pradesh-201 303.Applicant

(By Advocate : Ms. Garima Sachdeva)

Versus

1. Government of NCT of Delhi,
Through the Chief Secretary,
Delhi Secretariat, New Delhi-110 002.
2. The Directorate of Education,
Through the Director, Old Secretariat,
New Delhi – 110 054.Respondents

ORDER (ORAL)

Hon'ble Sh. V. Ajay Kumar, Member (J)

When this matter is taken up for hearing, learned counsel for applicant having noticed that the impugned order was not an order and it was only an internal

communication and was not furnished officially to the applicant by the respondents, seeks leave of this Tribunal to withdraw the O.A with liberty to file a better O.A.

2. Accordingly, the O.A is dismissed as withdrawn with liberty as aforesaid. No costs.

(Aradhana Johri)
Member (A)

(V. Ajay Kumar)
Member (J)

/Mbt/